

**GOVERNMENT OF CHHATTISGARH
LAW & LEGISLATIVE AFFAIRS DEPARTMENT, MANTRALAYA
MAHANADI BHAWAN, NAYA RAIPUR (C.G.) 492002**

ORDER

Raipur, dated 02/11/2015

F. No. ¹⁰⁴²¹ /3547/XXI-B/C.G./2015, In exercise of the powers conferred by Section 3 of the Family Courts Act, 1984 (No. 66 of 1984), the State Government, in consultation with the High Court of Chhattisgarh, hereby, makes further amendment in department notifications No. 1507/D-397/XXI-B/C.G./05 dated 24-02-2005 and 2265/906/XXI-B/C.G./13 dated 21-03-2013, (as amended from time to time) and establishes the following Family Court with effect from 28th November, 2015, namely:-

AMENDMENT

In Schedule-II of the said notification;

1. After serial No. 17 of Schedule-II, the following shall be added, namely:-

S. No.	Name of the Court & district	Headquarters	Jurisdiction
(1)	(2)	(3)	(4)
18	Family Court, Jashpur	Jashpur	Revenue District Jashpur

By order and in the name of the
Governor of Chhattisgarh,

AKS
(A. K. Samantray)
Principal Secretary

Government of Chhattisgarh
Law and Legislative Affairs Department

Contd.....

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Endt.No. ¹⁰⁴²² /3547/XXI-B/C.G./2015

dated 02 /11/2015

Copy forwarded to,-

1. Registrar General, High Court of Chhattishgarh, Bilaspur, with reference to memo No. 8401/III-8-2/2001, Bilaspur, Dated 16th October, 2015 for information and necessary action.
2. Private Secretary to Hon'ble Law Minister, for perusal,
3. Private Secretary to Principal Secretary, Law, Govt. of Chhattisgarh, Mantralaya, Raipur for perusal,
4. Deputy Director, Govt. Regional Printing Press, in front of Indravati Bhawan, Naya Raipur for publication in the E-Gazette (Extra Ordinary),


(Vijay Kumar Hota)

Additional Secretary

Government of Chhattisgarh

Law and Legislative Affairs Department

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